

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

33. IA 352/2024 in C.P. (IB)-519(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 17.04.2024**

NAME OF THE PARTIES:- Anil Kashi Drolia
IN THE MATTER OF
Bank of Maharashtra

Vs.

Mr. Vipul Sole Personal Guarantor Of
M/S Decofurn Multiprojects Private
Limited

Section: 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

Counsel, Manoj Kumar Mishra a/w Rahul Darji appeared for the Resolution Professional, Counsel, Raina Birla appeared for the Petitioner and Counsel, Aashray Chaudhary appeared for the Personal Guarantor. Perusal of the record reveals that despite sufficient time has been given since 17.01.2024, no reply/objection has been filed on behalf of the Personal Guarantor against the report of the RP. No further time is required to be granted to file reply/objection on behalf of the Personal Guarantor, therefore, right to file reply/objection is forfeited. List this matter for final hearing on **17.05.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)